

[Shri Braj Raj Singh]

for a discussion of the matters relating to the Palai Bank, it is for you to decide and not for the Finance Minister.

Mr. Speaker: I agreed that a discussion might be held. But so far as the date is concerned I would also have to consult the Finance Minister as to which date would be suitable to him. If he were here I would have asked him immediately. He told me yesterday or the day before yesterday that a number of things are appearing in the newspapers and that while his statement said that the assets were only Rs. 1 crore others are contending that the liquid assets are about Rs. 4 crores and so on; and that in view of all this he wants to place a correct statement, to the best of his knowledge and information, before the House so that the hon. Members may proceed to discuss on that. Therefore, he has told me that he would place a statement tomorrow or not later than Saturday, if possible. I wanted the discussion to be taken up as early as possible. Therefore, I told him that if he could place it on the Table of the House tomorrow or the day after, then, I would try to fix the discussion for Monday or Tuesday.

Shri Naushir Bharucha (East Khandesh): How long will the discussion be?

Mr. Speaker: The whole thing is in the offing.

Shri Naushir Bharucha: I think an entire day should be provided for it. Apart from the Palai Bank, it has, I think, far-reaching consequences.

Shri Vajpayee (Balrampur): Some time should be given to discuss the failure of the Lakshmi Bank also. The Finance Minister should be....

Mr. Speaker: Motions are not made like this, on the spur of the moment. I must find time. If the hon. Mem-

ber goes on saying things like this whom am I to ask? No notice of a motion is given. Shri Vajpayee not finding his name on the agenda that day may or may not be present. Then, I shall have to move the motion here. It is curious. Hon. Members must give notice and they must be present here.

Shrimati Violet Alva.

12.14 hrs.

BUSINESS OF THE HOUSE

Shri Tyagi (Dehra Dun): On a point of order, Sir. In the list of business for today I find that after this motion which is now being called, there is another to consider the statement of the Prime Minister on the Naga Hills question. That is a matter which is constitutional. Supposing the House were to decide on this issue one way or the other, it will prejudice the final issue of changing the Constitution in this matter. I think you might reconsider the question whether this should really be discussed and a snap decision taken of the House because this is a constitutional issue.

Mr. Speaker: The hon. Member will reserve his comments to the time when we take up this item. He may make the representation then and not now in advance.

12.15 hrs.

MOTION RE: REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES, 1958-59

The Deputy Minister of Home Affairs (Shrimati Alva): Mr. Speaker, Sir, I beg to move:

"That this House takes note of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1958-